

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) Nos. 90-91 of 2021

IN THE MATTER OF:

Noida Special Economic Zone Authority

...Appellant

Versus

Manish Aggarwal (Resolution Professional) & Ors.

...Respondents

Present: -

For Appellant: Mr. Anshul Rawal, Advocate.

For Respondent: Mr. Abhishek Anand, Advocate for R- 1 and 2.

Mr. Kunal Godhwani, Advocate for R-3.

Mr. Viren Sharma, Advocate.

ORDER
(Virtual Mode)

18.03.2021 On 12.02.2021, notices were issued and accepted by Mr. Abhishek Anand, Advocate on behalf of Respondent Nos. 1 and 2.

2. Today, when the case was called out Learned Counsel for Respondent Nos. 1 and 2 submits that he has filed Reply Affidavit only Yesterday i.e. on 17.03.2021. Registry is directed to place on record the Reply Affidavit.

3. Learned Counsel for the Appellant may file Rejoinder to the Reply Affidavit filed on behalf of the Respondent Nos. 1 and 2, within two weeks.

4. Mr. Kunal Godhwani, Advocate appears on behalf of Respondent No. 3 he seeks two weeks' time to file Reply Affidavit. Permission is accorded. Rejoinder, if any, may be filed within two weeks' thereafter.

List the Appeal 'For Admission (After Notice)' on **20th April 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)